

GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO -299**  
ANSWERED ON - 24/07/2024

**CASTE BASED VIOLENCE**

299. SHRI MANOJ KUMAR JHA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether caste-related violence has increased in India;
- (b) the number of caste-related violence incidents reported in the last three years;
- (c) the number of deaths reported due to caste-related violence in the last three years; and
- (d) the details of support provided to the victims and their families?

**ANSWER**

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) to (c) National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". NCRB does not collect information regarding caste wise crimes. However, it maintains records regarding crimes against Scheduled Castes and Scheduled Tribes.

As per information received from NCRB, the details of number of Cases Registered, under Crime against Scheduled Castes (SCs) and Scheduled Tribes (STs) during the years 2020 to 2022, State/UT-wise are at Annexure "A".

(d) The Department of Social Justice & Empowerment runs a Centrally Sponsored Scheme for the implementation of the Protection of Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989. Under the Scheme, the Central Assistance is provided to the State Governments/UT Administrations for effective implementation of these Acts mainly for :

- (i) Functioning and strengthening of the Scheduled Castes and Scheduled Tribes Protection Cell and Special Police Stations.
- (ii) Strengthening and Enforcement of Judicial Machinery.
- (iii) Relief and Rehabilitation of atrocity victims.
- (iv) Incentive for Inter-Caste Marriages, where one of the spouses is a member of a Scheduled Castes.
- (v) Awareness generation and Publicity.

The funding pattern of the scheme is such that the total expenditure is shared on 50:50 basis between the Central Government and States/UTs (with legislature) for (iii), (iv) and (v) above and on 50:50 basis over and above the committed liability of the State/UT (with legislature), for (i) and (ii) above. The UTs (without legislature) receives 100% Central Assistance.

The details of Central assistance released under the Scheme and the number of atrocity victims/dependents provided relief in the last three financial years is as under:

<b>Sl. No.</b>	<b>F.Y.</b>	<b>CA Released (Rs. in Crores)</b>	<b>Number of atrocity victims provided relief</b>
1.	2021-22	610.11	88,859
2.	2022-23	392.70	88,172
3.	2023-24	535.30	78,913*

(\* - Numbers are tentative)

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**State/UT Wise Cases registered under Crime against Scheduled Castes (SCs)/Scheduled Tribes (STs) during the year 2020 to 2022**

SL	State/UT	Scheduled Castes (SCs)			Scheduled Tribes (STs)		
		2020	2021	2022	2020	2021	2022
1	Andhra Pradesh	1950	2014	2315	320	361	396
2	Arunachal Pradesh	0	0	0	0	1	0
3	Assam	28	15	14	10	16	9
4	Bihar	7368	5842	6509	94	103	146
5	Chhattisgarh	316	330	323	502	506	516
6	Goa	2	4	8	2	5	1
7	Gujarat	1326	1201	1279	291	341	330
8	Haryana	1210	1628	1633	0	0	0
9	Himachal Pradesh	251	244	210	3	7	4
10	Jharkhand	666	546	674	347	250	283
11	Karnataka	1398	1673	1977	293	361	438
12	Kerala	846	948	1050	130	133	172
13	Madhya Pradesh	6899	7214	7733	2401	2627	2979
14	Maharashtra	2569	2503	2743	663	628	742
15	Manipur	0	0	0	2	0	1
16	Meghalaya	0	0	0	0	0	0
17	Mizoram	0	0	5	0	0	29
18	Nagaland	0	0	0	0	0	0
19	Odisha	2046	2327	2902	624	676	773
20	Punjab	165	200	162	4	0	0
21	Rajasthan	7017	7524	8752	1878	2121	2521
22	Sikkim	0	2	3	0	1	4
23	Tamil Nadu	1274	1377	1761	23	39	67
24	Telangana	1959	1772	1787	573	512	545
25	Tripura	2	3	2	2	0	3
26	Uttar Pradesh	12714	13146	15368	3	4	5
27	Uttarakhand	87	123	114	13	6	1
28	West Bengal	109	108	104	90	92	90
	<b>TOTAL STATE(S)</b>	<b>50202</b>	<b>50744</b>	<b>57428</b>	<b>8268</b>	<b>8790</b>	<b>10055</b>
29	A&N Islands	0	0	0	2	3	3
30	Chandigarh	3	0	4	0	0	0
31	D&N Haveli and Daman & Diu+	1	0	0	0	3	5
32	Delhi	69	136	130	1	5	0
33	Jammu & Kashmir*	7	13	11	0	1	1
34	Ladakh	0	0	0	0	0	0
35	Lakshadweep	0	0	0	1	0	0
36	Puducherry	9	7	9	0	0	0
	<b>TOTAL UT(S)</b>	<b>89</b>	<b>156</b>	<b>154</b>	<b>4</b>	<b>12</b>	<b>9</b>
	<b>TOTAL (ALL INDIA)</b>	<b>50291</b>	<b>50900</b>	<b>57582</b>	<b>8272</b>	<b>8802</b>	<b>10064</b>

Source: Crime in India

# Clarifications are pending from Nagaland for the year 2022

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